

PUNJAB VIDHAN SABHA
BILL NO. 10-PLA-2022
THE PUNJAB VILLAGE COMMON LANDS (REGULATION)
AMENDMENT BILL, 2022

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

A

BILL

further to amend the Punjab Village Common Lands (Regulation) Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Seventy-third Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Village Common Lands (Regulation) Amendment Act, 2022.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Village Common Lands (Regulation) Act, 1961, in section 2, in clause (g), after sub-clause (5), the following shall be inserted, namely,-

Amendment in section 2 of Punjab Act 18 of 1961.

"(6) lands reserved for the common purposes of a village under section 18 of the East Punjab Holdings (Consolidation and Prevention of Fragmentation) Act, 1948 (East Punjab Act 50 of 1948), the management and control whereof vests in the Gram Panchayat under section 23-A of the aforesaid Act;

Explanation.- Lands entered in the column of ownership of record of rights as "Jumla Malkan Wa Digar Haqdarani Arazi Hassab Rasad", "Jumla Malkan" or "Mushtarka Malkan" shall be shamilat deh within the meaning of this section;"

CHANDIGARH:
THE 4TH OCTOBER, 2022

SURINDER PAL,
SECRETARY.